



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.36/2025/EZ

In The Matter of:-

Ashok Khamri

..... Applicant

- Versus-

The Chairman and Managing Director
West Bengal Mineral Development and
Trading Corporation Limited & Ors.

...Respondent(s)

**BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST NORTH 24 PARGANAS**

**AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 05, THE DISTRICT
MAGISTRATE & COLLECTOR, JHARGRAM.**

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Filed by:

Sibojyoti Chakrabarti

Mr. SIBOJYOTI CHAKRABARTI,
Advocate,

State of West Bengal

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ARDHENDU DAS
* NOTARY *
GOVT. OF INDIA
Regd. No. 55646/25
Bidhannagar Court
Dist.- North 24 Pgs.

19 JUL 2025



- 2 -

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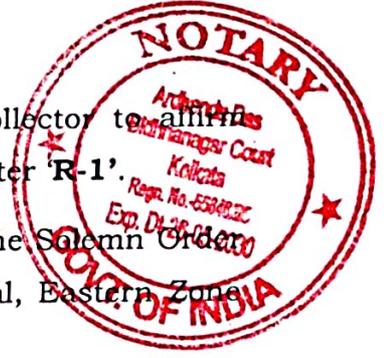
I, Sri Lakshmana Perumal R., Son of Sri P. Ravi, aged about 34 years, by faith-Hindu, by occupation- Government Service, now posted as Additional District Magistrate (LR) & District Land and Land Reforms Officer, Jhargram, having office at Office of the District Magistrate, New Administrative Building, 3rd Floor, P.O. & P.S & District: Jhargram, Pin: 721507, do hereby solemnly affirm and declare as follows: -

1. That I am presently posted as the Additional District Magistrate (LR) & District Land and Land Reforms Officer, Jhargram and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit for and on behalf of myself being respondent number 6 and on behalf of the District Magistrate & Collector, Jhargram, and I have been duly authorized by the District Magistrate & Collector, Jhargram to affirm this affidavit on his behalf.

**ARDHENDU DAS
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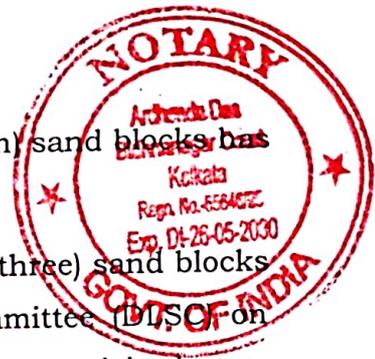
19 JUL 2025

Photocopy of the Authorization by the District Magistrate & Collector to all the affidavits on his behalf is annexed herewith and marked with the letter 'R-1'.



2. That this Affidavit is filed in compliance and obedience to the Solemn Order dated 06.05.2025, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That on 25.09.2024 the respondent number 01, i.e. the WBMDTCL had sent details of 20 (Twenty) sand blocks to the Office of the Additional District Magistrate (LR) & District Land and Land reforms Officer, Jhargram for the purpose of checking feasibility report.
4. That subsequently on 04.10.2024 the office of the Additional District Magistrate (LR) & District Land and Land reforms Officer, Jhargram had requested the Executive Engineers of I&W Department & PHE department, Jhargram, the Divisional Forest Officer of Jhargram/Medinipur/Kharagpur Forest Division, The Regional Transport Officer, Jhargram, the Block Development Officers and the Block Land & Land Reforms Officers of the respective block for conducting a joint inspection and sending feasibility report with respect to the said 20 (Twenty) sand blocks.
5. That on 11.11.2024 out of the total 20 (Twenty) sand blocks after considering the feasibility report, 12 (Twelve) sand blocks have been recommended in the meeting of the District Level Sand Committee (DLSC), Jhargram and out of this 12 (Twelve) sand blocks, 7 (seven) sand blocks are involved in the instant original application.
6. That subsequently on 25.11.2024 out of the rest 8 (Eight) sand blocks, 5 (Five) sand blocks have been recommended in the meeting of District Level Sand Committee (DLSC) and out of this 5 (Five) sand blocks, 2 (Two) sand blocks are involved in the instant original application.
7. That out of the total 20 (Twenty) sand blocks, 17 (Seventeen) sand blocks have been recommended by the District Level Sand Committee (DLSC), Jhargram and the rest 3 (Three) sand blocks are not considered.
8. That it is also stated that in the meeting of the District Level Sand Committee (DLSC) held on 11.11.2024 and 25.11.2024, 7 (seven) and 2 (Two) sand blocks i.e. a total of 9(Nine) sand blocks is the subject matter of the instant original

application, which the WBMDTCL has bifurcated and 13 (Thirteen) sand blocks has been involved in the instant Original Application (O.A.).



9. That it is pertinent to mention at this juncture that the 3 (three) sand blocks which were not recommended by the District Level Sand Committee (DLSC) on 25.11.2024 was primarily due to Bio-Diversity Park and Road Connectivity issues and other reasons. Those three sand blocks are not involved in the instant Original Application (O.A.)

10. That it is also stated and submitted that mining operation is yet to commence in the said 9 (Nine) sand blocks, which are bifurcated by the WBMDTCL, among which 13 are involved in the instant Original Application (O.A.) and after the direction of the WBMDTCL mining operation may be started.

11. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

12. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 16, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

Sibgyoti Chakrabarti
Advocate 19.07.2025
State of West Bengal

R.Y
Deponent
Additional District Magistrate
&
District Land & Land Reforms Officer
Jhargram

[Signature]
ARDHENDU DAS
★ NOTARY ★
GOVT. OF INDIA
Regd. No. 55646/25
Bidhannagar Court
Dist.- North 24 Pgs.

19 JUL 2025



- 5 -
Verification

I, Sri Lakshmana Perumal R., Son of Sri P. Ravi, aged about 34 years, by faith-Hindu, by occupation- Government Service, now posted as Additional District Magistrate (LR) & District Land and Land Reforms Officer, Jhargram, having office at Office of the District Magistrate, New Administrative Building, 3rd Floor, p.o & p.s & District: Jhargram, Pin: 721507, do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the day of July, 2025.

Identified by me

Sibojati Chakrabarti

Advocate

19.07.2025

State of West Bengal

R.Y

Deponent

Additional District Magistrate

&

District Land & Land Reforms Officer

Jhargram

ARDHENDU DAS
*** NOTARY ***
GOVT. OF INDIA
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19 JUL 2025



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Government of West Bengal
Office of the District Magistrate & Collector, Jhargram

P.O. + Dist. - Jhargram, Pin-721507

Landline : 03221- 257915
Fax : 03221- 257797

Email : dm-jhargram-wb@gov.in
jhargramdm@gmail.com

Memo. No. 111 /DM/JH/C

Dated. 17 /07/2025

Authorization Letter

I, the undersigned, do hereby authorize Sri Lakshmana Perumal R, IAS, Additional District Magistrate and District Land & Land Reforms Officer, Jhargram, who is also the respondent number 6 in this case, for filling affidavit on my behalf i.c.w. O.A. No. 36/2025/EZ in the matter of Ashok Khamri Vs The State of West Bengal & Ors. before the National Green Tribunal, Eastern Zone Bench, Kolkata.

Signature of Sri Lakshmana Perumal R, IAS, ADM & DL&LRO, Jhargram is attested below.

R. L. Perumal R
17/7/25

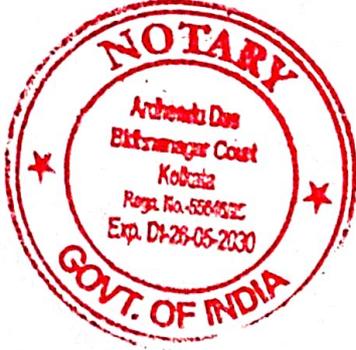
Signature of
Sri Lakshmana Perumal R, IAS
ADM & DL&LRO, Jhargram

17/7/25
District Magistrate
Jhargram

Attested

17/7/25

District Magistrate
Jhargram



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